100

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

INDEX	O.A/T.A No. 3.9	7/2000
	U.M.F.I.M. MORBALL	
	DA/CDNO	

E.P/M.A No.....

	<u>E.P/M.A No</u>		
1. Orders Sheet.OA3.9	7/2000 Pg. 1 to 4		
2. Judgment/Order dtd	13/12/2001 Pg NO separat order desams.		
3. Judgment & Order dt	dReceived from H.C/Supreme Court		
\$	973 Pg. 1to. 2.1		
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	/pgto		
	Pg. 1to		
8. Rejoinder	V//Pgto		
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12. Additional Affidavit.			
13. Written Arguments.			
14. Amendement Reply	by Respondents		
15. Amendment Reply f	iled by the Applicant		
16. Counter Reply			

SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: GUWAHATI. 5 ORIGINAL APPLICATION NO. 357-/00 Respondents. Union of India & Ors . . . For the Applicant(s) Mr. S. A.C. br. Adv. Ms. B. Seal, Day. Mr J. L. Sarkar. For the Respondents. 21.11.00 Present : The Hon ble Mr Justice. This application is in form 1 _ , \\ ' ... D.N.Chowdhury, Vice-; but not in time Cordonation Chairman. Petition The Com Thed vide M. P. No. . To Low C FA NOn the prayer of Mr J.L.Sarkar for Rs : 59- 12 , learned Standing counsel for Rail-IPO/B-1 1 50344)... 'ways the case is adjourned to Dated 11-11. 2000 28.11.2000 for admission. Vice-Chairman 28.11.00 Further two weeks time is granted to the respondents to short out the matter on the prayer of Mr J.L.Sarkar, learned Railway standing counsel: List on 13.12.00 for sadeax A admission.

O.A. 397/2000

15.12.00

the matter after two Meanwhile the respondents may sort out the matter. Post the matter on 3.1.2001 for further orders.

Vice-Chairman

.3.1.2001

Heard Mr S.Ali, learned counsel for the applicant and Mr J.L.Sarkar, learned Rail standing counsel for the respondents.

'Application is admitted. Issue usual! notice. Call for the records.

. List on 5.2.2001 for written stateme and further orders.

Meanwhile, the respondents may look into the matter afresh for accommodating the applicant at Guwahati during the pendency of the proceeding.

Four weeks time allowed to the respondents

to lile written statement. List for orders on

Vice-Chairman

ice-Chairman

16.3.01.

No worther statement hus been bilect.

Vide DINO-

Notice duy Denved an respth No. 1, 2.

Notice previoused and bent to D/See for himy the perhon-

Viole DINO 1 to 5 by Regd AID.

nkm

16.3. 10 5-10- Adjournal to 25.4. 2001,

NO W/S drs leen bled.

25.4.2001 Three weeks time allowed to the respondents to file written statement. List it for orders - on 18.5.01.

nkm

<i> </i>		•
Notes of the Registry	Date	Order of the Tribunal
	· -	
	18.5.01	Mr S.Sarma, learned counsel appearing
*		on behalf of the respondents prays for
*	* ·	four weeks time to file written state-
New Sul		ment. Prayer allowed.
No worlten statement		List on 20.6.01 for written statement
hus been biled.		and further orders.
Land .	, ·	- 166 Whom
19.6.01	,	·
,	pg	Member
	20.6.01	On the prayer of Mr.J.L.Sarkar
		learned counsel for the respondents
No. 14 and 12		four weeks time is allowed for filing
. hm ban bled.	\$35.95°	of written statement. List on 257.01
. My Deen Blog,	İ	for orders.
24.4.01		· I (What -
~ 1 '		Member
	1m	
	25 .7 .01	On the prayer of learned counsel for
1 hm		the respondents further four weeks time is granted for filing written statement.
2/10. 10		List on 29.8.2001 for order.
been to less,		
324 0,04		
38.80		Vice-Chairman
	pg	
	29.8.01	List on 26/9/01 to enable the respondents
		to file written statement.
	*	
*		Vice-Chairman
↑ • • • • • • • • • • • • • • • • • • •	mb	
Order all 26/9/01. Communicated to the	26.9.01	The respondents has filed written
		statement. The applicant may file
Marties Commo ride D/No 3737 W 3738		rejoinder, if any, within two weeks
dtd - 1115107		from today.
		List on 19.10.01 for order. Interim order shall continue.
-2919110/		
Low written statement		
has been biled.		Vice-Chairman
hum been biled.	pg	

Notes of the Registry Date Order of the Tribunal: 19.10.01 Written statement has been filed. Three weeks time is allowed to the 24.9,2001 applicant to file rejoinder if any. List on 28.11.01 for orders. W/s has been Sommilled by the Written statement has been filed. 28.11.01 Reporded. List on 13.12.01 for hearing. In the meanwhile, the applicant may file rejoinder, if any. No regainder has 1((Uha. been viled Wemberhai rman Remaer No Regainder hus been biled. 2:12:01 Sri S.Al'i, learned counsel for 13,12,01 the applicant submits that the applicant's relief is considered by the respondents and he did not pursite the application. In view of the relief allowed to the 19,12,200 Las buch but to the Defender for is fruit for 1/4 dn applicant, the application is treated as dismissed. Ancopy of the officer order dated 15.10.01 is placed for record The application is dismissed. N for the park's order as to costs.

mb

Member Member

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI - BENCH

Application Under Section 19 of

EA 397/20

The Central Administrative Tribunals Act., 1985.

Ram Ashraya Yadav -Versus- Union of India & others.

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Resignature of the Applicant

Date of Filling

Registration No.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI - BENCH

Application under Section 19 of the Central Administrative Tribunals Act, 1985.

O.A. No. 397 of 2000.

Ram Ashraya Yadav

Son of Late Shri Tilak Dhari Yadav

Resident of Railway, Q. No. 333-G, Bamunimaidan

Railway Colony, Guwahati - 21 (Assam)

Presently working as Chief Controller, Area Control, Guwahati-1 in the

umding Division of N.F. Railway.

---- Applicant.

Versus

The Union of India represented by the Principal Secretary, Ministry of Railways, Railway Board, Rail Bhavan, New Delhi-1.

- ii) The General Manager, N.F. Railway, Maligaon, Guwahati 11.
- iii) The Chief Operations Manager, N.F. Railway, Maligaon, Guwahati 11.
- iv) The Divisional Railway Manager, N.F. Railway, Lumding, Nagaon (Assam).
- v) The Senior Divisional Operations Manager, N.F. Railway, Lumding, Nagaon (Assam).

------ Respondents.

2 Arlings Car

DETAILS OF APPLICATION:

1. Particulars of the order against which the application is made:

Divisional Railway Manager (Personnel)/Lumding's Office order No. E/39-8/P VI (T) dated 3-1-2000, Transferring and Posting the applicant from Guwahati to Lumding in his existing pay and scale.

2. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of the case against which he wants redressal is within the jurisdiction of the Honourable Tribunal.

3. Limitation:

The applicant further declares that the application has been filed within the limitation period prescribed under Section 21 of the Central Administrative Tribunals Act, 1985.

Facts of the Case:

That your humble applicant is an Indian citizen and as such he is entitled to all the rights and privileges guaranteed under the Constitution of India. The applicant is presently working as Chief Controller at Area Control / N.F. Railway / Guwahati, under Senior Area Railway Manager / Guwahati, in the Operations Department of N.F. Railway.

- ii) That your applicant was initially appointed as Guard-C on 20-3-1968 in the Lumding Division in N.F. Railway. After promotions now he has been working as Chief Controller at Guwahati.
- That normally under the Railway Establishment Rules, Railway employees are not transferred and posted from the original place to some other place except in the following cases:
 - 1. Transfer on promotion.
 - 2. Transfer in the interest of Administration.
 - 3. Transfer on the request of employee.

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But in the case of the applicant, he has been transferred illegally with malafide intentions as per the Senior Divisional Operations Manager/Lumding's order communicated vide the Divisional Railway Manager (Personnel)/Lumding's letter dated 3.1.2000 (impugned).

Annexure - I, is the photo copy of the Transfer/Posting letter dated 3.1.2000 communicated by the Divisional Railway Manager (Personnel)/Lumding.

That consequent upon the order at Annexure - I, the Divisional Operations Manager / New Guwahati issued sparing letter No. E/III/GHY/Pt.-I (A) dated 6.1.2000, sparing the applicant from Area Control/Guwahati with effect from afternoon of 6.1.2000. Since the applicant was then under sick list, he was directed to report to Lumding Control on declared fit from Railway Medical Officer.

Annexure - II, is the such sparing letter dated 6.1.2000 issued by the Divisional Operations Manager/New Guwahati.

- v) That both the orders at Annexure-I & II, has been served on the applicant on 12.1.2000 by Registered Post at his New Guwahati Railway Colony residence while he was in sick-bed under Railway Doctor's treatment.
- vi) That it may be mentioned in this connection that the applicant was under railway Medical Treatment with effect from 28.11.99 for stomach troubles and thereafter on 8-12-99 he broke his left leg in a road accident and undergone orthopedical treatment at a private Nursing Home in emergency condition and was laid bedridden for nearly three months under Railway orthopedic Doctor's treatment and the period in continuation of his sick leave was extended by the Railway Doctor.

iv)

P

Annexures - III & IV, are the photo copies of the Private & Railway Doctor's Certificates.

Annexure - V, is the photo copy of the Railway Doctor's • Extensions of sick-leave for the applicant.

vii) That the applicant begs to state that against the transfer and sparing order (Ann. I & II) issued by the Railway Authorities, your applicant sent a representation before the Divisional Railway Manager, N.F. Railway, Lumding on 12.1.2000, stating his health condition and enclosing the copies of the Doctor's Certificates (Annexures III & IV).

Contral Administrative Tubunal

NOV (III)

Annexure - VI, is the photo copy of the applicant's representation dated 12.1.2000 before the Divisional Railway Manager, Lumding.

the Applicant's transfer and sparing orders and your applicant was expecting the cancellation of the Transfer/Sparing, but the authorities did not care to consider the representation of the applicant.

ix) That your applicant having failed to get any reply from the authorities as to whether the representation of the applicant has been considered or not and being tired of waiting for the reply of the representation at Annexure VI, the applicant submitted another representation dated 31.3.2000 addressed to the General Manager, N.F. Railway, Maligaon, Guwahati - 11, but until now no reply has been given by the General Manager, N.F. Railway.

Annexure-VII, is the photo copy of such representation dated 31.3.2000 before the General Manager, N.F. Railway.

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xi) That in the mean time applicant became fit for joining his duties as per the Railway Medical Fit Certificate No. 68/65 dated 22.4.2000. The Fit Certificate covering the period of sickness from 28/29.11.99 to 23.4.2000 was issued by the Medical Superintendent, N.F. Railway, New Guwahati.

Annexure- VIII, is the photo copy of the Fit Certificate dated 22.4.2000 issued by the Railway Doctor.

hat as per the Fit Certificate Annexure-VIII, your applicant on 24.4.2000, approached Senior Area Railway Manager/ Guwahati with a prayer for allowing him duty at Guwahati. But the Senior Area Railway Manager refused to accept the prayer. And as such the applicant was compelled to meet Chief Operations Manager/ N.F. Railway, Maligaon and then Chief Passenger Traffic Manager/ N.F. Railway, Maligaon on 25.4.2000 and reported to them about refusal to allow him to join duty at Guwahati by the Senior Area Railway Manager. On hearing the applicant both the officers advised the applicant to approach Senior Divisional Operations Manager, Lumding who was at Guwahati on that day. Accordingly, applicant met with Senior Divisional Operations Manager/Lumding at Guwahati Railway Station and appraised him the situation. The applicant also handed over the copy of the prayer dated 24.4.2000 alongwith the original Fit Certificate No. 68/65 (Ann. VIII) to him. After going through the same he

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informed the applicant that he would pass necessary orders on the prayer and would issue the same from Lumding office.

Annexure-IX, is the photo copy of the applicant's prayer dated 24.4.2000 for joining his duty at Guwahati.

xiii) That your applicant begs to state that having no reply of Annexure-IX from the Senior Divisional **Operations** Manager/Lumding, the applicant submitted another representation 31.5.2000 addressed to the Senior Area Manager/Guwahati, endorsing copies to the Senior Divisional Operations Manager/Lumding and the Divisional Personnel Officer/Lumding, with prayer for allowing him waiting duty at Guwahati till formal allotment of regular duty.

Annexure - X & XA, are the photo copies of the representation dated 31.5.2000 and its acknowledgement/receipts, from the offices of the Authorities.

ridden and also had fracture on his left leg for which he had to undergo treatment from the specialist and Railway Doctor, yet the Authorities have not paid his salary for the month of March/2000, but they have paid the salary for the month of April/2000. It is worth mentioning in this connection that the Authorities have not paid applicant's salary from the month of May/2000 till date and as a result the applicant is facing acute financial hardships.

xv) That the applicant further begs to state that all his salaries upto April/2000, Bonus for the year 1999-2000 and Arrear Dearness Allowance. for the period July/2000 to October/2000 have been paid to the applicant here at Guwahati by the Authorities.

GENERAL STATES

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Annexure-XI, is the photocopy of some of the Pay Slips issued for the applicant during Feb./2000 to Oct./2000.

5. Grounds for relief with legal provisions:

- For that the impugned transfer order having not passed for public i) interest or on Administrative exigencies, the same is illegal and malafide.
- ii) For that under the Railway Rules, a Railway Employee can not be transferred from one place to other except on the following grounds:

Transfer on promotion.

Transfer in the interest of Administration.

Transfer on the request of employee. 🗸

In the transfer order of the applicant none of these grounds is nvolved and as such the transfer order is mala fide and illegal.

iii) For that in normal course the applicant would have carried out the transfer order but for his illness and serious injuries to his left leg caused due to road accident, he is still not in a position to walk properly

- For that the Junior Officers at Sl. No. 3 and 4, who were posted iv) and transferred from Guwahati to Lumding on promotion through earlier orders have been retained at Guwahati by transferring the applicant. This amounts to favouritism and nepotism.
- For that the officer at Sl. No. 1, who was also transferred along v) with the applicant has also been retained at Guwahati though he was not sick at the relevant time. This is a glaring instance of discrimination within the applicant and other transferees, caused by the Authorities.

Country William Coll to Lupron

Contd. 8

- vi) For that the transfer order of the applicant is in violation of the Transfer Rules of the Railways.
- vii) For that at any rate the transfer order of the applicant is liable to be set aside.

6. Details of the remedies exhausted:

The applicant declares that he has submitted several representations against the transfer/sparing orders before the authorities/respondents but none of his representations has been considered till date.

7. Matter not previously filed or pending with any other open control of the cont

The applicant further declares that no case is filed or pending in any

Court or Tribunal regarding the present case.

8.36 Roller Sought for:

Under the facts and circumstances narrated above, the applicant prays for the following relief(s):

- i) To set aside the transfer order of the applicant from Guwahati to Lumding.
- ii) Respondents be directed to pay to the applicant all his outstanding salaries within a period of one month.
- iii) Any other relief/relief(s) entitled to the applicant.

9. Interim order if any prayed for :

Pending disposal of the application, the applicant prays for direction to the respondents to allow him join at Guwahati in his duties in his post of Chief Controller.

Central R.J.

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10. Particulars of Postal order filed in respect of the application fee:

Postal order No.

2G 503445

Drawn in favour of

The Registrar, Central Administrative

Tribunal, Guwahati - Bench

Amount

Rs. 50/-

Date of issue:

11. 11. 2000.

11. List of Enclosures:

As per the Index

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NO NOW		

गुआंधारी

Guvehati

VERIFICATION.

Jench I, Ram Ashraya Yadav son of Late Shri Tilak Dhari Yadav, aged about 52 years, resident of Railway Quarter No. 333-G, Railway Colony, Bamunimaidan, Guwahati - 21; Police Station- Chandmari; District- Kamrup, Assam, do hereby verify and declare that the statements made in paragraphs 2 to 4 and 6 to 11 are true to my knowledge and those made in paragraphs of the application being matter of record are true to my information derived therefrom which I believe to be true and the rests are my humble submission before the Honourable Tribunal.

And I hereunto set my hand to this verification on this day of

November/2000 at Guwahati.

Rombolinging.

Signature of the applicant

NORTHEAST FRONTIER RAILWAY.

OFFICE CROER.

DRM(r)'s Office/LMG Dated 3-1-2000.

- 1). Shri Shva Das, CHC/A C/GHY in scale 8.7459-11500/is hereby transferred and posted xxx at LMG as CHC on his existing pay and scale vice vacancy with immediate effect.
- Shri R. A Yadav. Ex CHC/AC/GHY in scale Rs. 7450-11500/is hereby transferred and posted at LMG as CHC on his existing pay and scale vice vacancy with immediate effect.
- Shri SK Dasgupta, DYC/AC/GHY in scale Rs. 6500-10500/-3) who has been ordered to be promoted to the post of CHC in scale 8.74 50-11500/- and posted at LMG vide this office order No. W39-8/FV(T) dated 26-8-98, is hereby posted at GHY Area Bontrol as CHC in scale %.7450-11500/- on promotion vice item No.1 above with immediate effect. The said promotion order must be implemented prior to 11-1-2000 1.e. before expiry of the panel.

Shri Jyotish Ch. Sarmah, TYC/AC/GHY in scale 8.6500-10500/who has been ordered to be promoted to the post of CHC in scale Rs. 7450-11500/- and posted at LMG vide this office order No. B/39-8/CHG/Selection(T) Pt. I dated 16-6-99, is hereby posted at Area Control/GHY as CHC in scale & 7450-11500/- on wife promotion vice item No.2 above with immediate effect.

Transfer pass, transfer allowance and joining time are admissible in the cases of item No. 1 and 2.

This issues as per orders of Sr. DOM/LMGa.

for Divisiona This Manager(F), N. F. Railway/Lumding. Pated 3-1-2000.

No. 8/39-8/PVI(T)

Copy forwarded for information and n.a. to: "
1) Staff concerned thro: Froper Channel.
2) CHC/AC/GHY (3) CXMC CHC/IMG CHC/AC/GHY

Senior most CHC of Area Control/GHY may kindly be utilised as In-charge of the Axex Area Control/GHY.

\$) . DAO/ING & SR. DOW/ING.

6) . NO /GHY (7) OS/ET/Bill at Office (8) Spars copy for P/Cases.

for Mivision 11 Rlov Manager (I), N. F. Railway Lumding.

DOM

N. F. RAILWAY

OFFICE OF THE SR.ARM/GUWAHATI DT: 6-1-2000

NO.E/III/GHY/Pt.I(A)

To Shri R.A. Yadav, CHC/AC/GHY

Sub: - Sparing.

Ref:- DRM/P/IMG's Office Order No.E/39-8/P VI(T) dtd. 3.1.2000.

In terms of DRM/P/IMG's Office order under reference you are hereby spared from Area Control/GHY on the afternoon of date (6.1.2000) to carry out your transfer order at IMG control. Since you are on sick list you have to report at IMG control on declared fit from Railway Medical Officer.

DOM/NGC AT GHY

Copy to:

DRM/P/IMG, SR. DCM/IMG for information.

2. APO/GHY for information. He is requested to issue transfer pass in favour of the staff concerned Ex-GHY to IMG and also to issue LPC of Shri R.A. Yadav, CHC/GHY and send the same to DRM/P/LMG immediately for taking further necessary action.

3. SR.ARM/GHY for information and necessary action.

DOM/NGC AT GHY

Altested by Boshow Seed Boshow ate

WINTROBE HOSPITAL

G.N.B. Road, Ambari, Guwahati-781001

2: 522860

DISCHARGE CERTIFICATE

Name Mr. R. D. Jadan Address 40 Chamdra Pratis Fadar, van Grundet Bly Olivo. Age 5170 Sex Male 2 Ward DPD-9 Under Dr. A. Dologapu M.S. (O. Ho). Frachine medial mollert ; or I done end of the DIAGNOSIS-Selala (Comminuted), ist where the let wellooks Hardored. TREATMENT-Chose manipultion done under \$10. and CONDITION AT DISCHARGE - B. K. P.O.P. Cast applied ADVICE-3) shipposoons Taker (14 1 that at 8 Am. 1 ster at 80m. & 7 days. 1) None ralet (14) & skeet him Rol oftor Son 3) Chymoral Inte Tall (20) I part 3 his day before meds. Dolar) To check path the county I betwee Le movements. 3) care of pop cost Date 9/1499 3) Report in care of exumine.

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5) NO neight bearing Signature of Doctor

William . HILL WITH SAT ARTENSMALL PANTLY HAPPY FAMILY चिकित्सा विमाग/Medical Department . । ि उत्ता क्या Prescription Memo िदिष्यणी शीर नगनार/Noice and Treatment Il docume

Attested by Baskasii Sed Advocate

पु भी । एम/N. F. M. 16 ए एम डि एल/A MDL 45A .*

पू० सी० रेलवे/N. F. Railway

छुट्टी वढाने की सूचना/EXTENSION INTIMATION

म एतरहारा प्रमाणित करता हूँ कि/l hereby certify that नाम/Name

प्रमाणित करता हूँ कि/l hereby certify that नाम/Name

पदनाम/Designation

पदनाम/Designation

पदनाम/Station

पदनाम/Designation

प्र सी॰ एम/N. F. M. 16 ए एम डि एल/A MDL 45A

पूर्वि रेलवे/N. F. Railway

प्रही बढाने की सचना/EXTENSION INTIMATION

(कार्य क्रिक्टिंग प्रमाणित करता हूँ कि/I hereby certify that नाम/Name)

में एतदहारा प्रमाणित करता हूँ कि/I hereby certify that नाम/Name)

पदनाम/Designation

पदनाम/Designation

किमाग/Department

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किमाग/Designation स्थाप अप्राप्त करने

क्षिण स्थाप
দ্বনাদ/Designotion and Furniture বিষয় ক্ষাণ কৈছি , তু মুখ্যমুখ্য ফালক ক তে চুক্ত চিন্দু চিন্দু কিছে কৰাৰ কৰাৰ কিছে

Attested by Bushow Scal To, The Divisional Railway Manager,

N. F. Railway, Lumding.

(For personal attention of Sri V. Subramanyam)

Through Proper channel (Advance Copy by post)

Sub :- Incompatible sparing order.

Ref: DOM/NGC at GHY's letter No.E/III/GHY/Pt.I(A) dated 6.1.2000.

Sir.

Most respectfully, it is to bring to your kind notice that the referred sparing letter dated 6.1.2000 has been served in hurriness, in following DRM(P)/LMG's office order No.E/39-8/ P VI(T) dated 3.1.2000. This sparing letter reached me by post on date (12.1.2000).

Be it mentioned that I am under Railway Medical sick since 28.11.99. At present, I am suffering from serious dislocation of leg bones at joint, out of an accident on 8.12.99 and has to undergo Orthopedical Surgery at private Nurshing Home by a specialist followed by railway orthopedical treatment as at present.

As per both the Doctors (specialists) I am not allowed to touch my feet on ground, but DOM/NGC at Guwahati, through his letter referred above has directed me to run to Lumding. In the same spirit he has also advised APO/GHY, to stop payment of my salary at Guwahati and issue LPC (last pay certificate) to DRM(P)/Lumding. It puts me at a loss to believe my existence under a civilized society and disciplined administration.

All this hurriness explicity exhibits preoccupation for extention of undue favours to one Shri J.C.
Sharma of their choice to accommodate him on promotion in
my place of working, quite incompatible under the norms
and discipline of the administration.

Your kind honour will certainly be pleased to appreciate that it is an enough bonafide fit case for your prudent take up to arrest such complicity and harassment to innocent employee through an unusual transfer, at the earliest and oblige.

Documents Attached :-

- 1. Doctor's Certificates
 (Both private and Railway)
- 2. Sparing letter dtd. 6.1.2000 3. Transfer order dtd. 3-1-2000 Dated 12.1.2000

Yours faithfully,

(RAM ASHRAYA YADAV) 12-1-2000.

Chief Controller, Area Control, Guwahati.

Attented Sed by Burhowiste Honourable, the General Manager/N.F. Railway, Maligaon, Guwahati-11.

Sub: Solicit Relief by removal of complicity in the management at Area Control, Guwahati.

Sir,

Having been aggrieved with complicity and injustices at the hands of the Divisional authorities, your humble employee being isolated and constraint, begs to approach your goodself with the following:

The humble employee is undergoing treatment at MS/NGC and Central Hospital (Orthopedix) Maligaon for serious dislocation and fracture of leg bones at joints caused by a road accident and has timely submitted the Railway Medical Sick Certificate covering the period from 28-11-99 with extensions to the CHC/Area Control/GHY. Copies enclosed herewith.

In Jan. 2000 when your humble employee was lying bed-ridden with plastering on his left leg, a transfer and sparing order for accommodation of a junior Shri J.C. Sharma in his place, was served on him by post. The humble employee preferred an appeal to DRM/LMG but to no effect. Photo copies of the transfer order, sparing order and the appeal are enclosed herewith.

The plea for transfer created from the trifling affair of so called new shift duty Roster for Area Control/GHY executed w.e.f. 27.3.99 with only abolishing the long prevailing a day's rest between Evening and Morning Shifts usurping the HOER (Rule 3505 of I.R.E.M.). Appeal preferred at the next following day not disposed of. Implied rest compatible with the Rule availed with intimation and consent, subsequently ended up in absent markism and pay-cut since 15-6-99. Ultimately the matter went before Regional Labour Commissioner (Central) where it is still subjudiced.

In course of the proceedings before Labour Commissioner, APO/I/LMG Shri N.B. Das, representing DRM/LMG, procured a report from Sr. ARM/GHY, to reply on the issue of change in the roster, wherein, apart from an untrue allegation of working only 5 days in place of actual 6 days of working in a week, a recommendation for transfer was also procured and the same is instrumental in the orders of Jan. 2000. Copy of the Sr. ARM/GHY's report is enclosed herewith.

At present besides earn leave sufficiently due (151 days) and Railway Sick Certificate and extentions duly submitted, your humble employee has been subjected to Nil pay treating him transferred to LMG. Photo copies of leave account and pay stip are enclosed herewith.

From the statements and records given above your kind honour will definitely find that grave injustices have been done to your humble employee beginning from the transfer to Nil pay at a time when he is struggling for survival under Railway Medical treatment at Guwahati.

Therefore, to save utter disaster and uprooting of your humble employee with his family and for removal of the complicity, a kind prudent take up in all the matters alongwith cancellation of the transfer is solicited.

And for this act of kindness your humble employee shall ever pray.

DA = 8 (eight) copies

as mentioned

Dated 31-3-2000

Yours faithfully

31-3-2000

Mohumpyalur (Ram Ashraya Yadav)

CHC/Area Control/Guwahati presently under Railway Medical treatment

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(四) - 4年 (和/87 12/R. B.-Med/C. 1) , पूर्वार रेअने/N. F. Rollway चित्रांतिमान/Medical Department "क्यरणता दिमाण पत्र/"FIT" CERTIFICATE भावेदक वा हस्ताक्षर या बायें हाथ के अंगुट का निगान Signature or L. T. 1. of Applicant_ अस्पताल/Hospital दवाखाना/Dispensary भ एतदबारा प्रमाणित करता है कि मैने निम्ननिखित ब्याक्ति को साववानी पूर्वक जांच की है/I do hereby certify that I have carefully examined-माम/Name पदमाम/Designation. गासा या विभाग/Branch or Department होनाती की जगह/Station where employed जिनका हरते अर् कार है भी उ 'तारी ख तक इलाज में रहे डावटर ····'''तारीख़ सें '' हारीस तक क्षिट्टी पर रहे/Whose signature is given above and who was sick and under treatment from care on medical recommendation from (Ester) कार्यालय की मौदर ब्रिटर् अ**४)**हरताकार Office Seal Signally of Railway Dr. लानेज | Date . 2 2 ham / Lesignarion अनाववचका जुन्हों को बाट से/Stute out jackla origination हार अप कार्या का कार्या किया किया कि किया कि कार्या के कार्या का कार्या कि किया कि कार्या का कार्या कार्या कि किया कि कार्या कि कार्य कार्या contained in the constant south

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To,

The Senior Area Railway Manager, N.F. Railway, Guwahati.

Sub:- Prayer for allowing duty at Guwahati.

Ref:- Advice of Medical Practitioner Communicated through Fit Certificate No. 68/65 dated - 22-04-2000./

Sir,

Respectfully I beg to submit that I happened to be under prolonged Medical Treatment from 28-11-99 to 23-04-2000, a total of 148 days, mainly for compound fracture and dislocation of joints of my left leg due to road accident.

Unfortunately for me when I was lying bed-ridden with plastering on my leg, an office order communicating transfer and sparing to IMG was served upon by post on 06-01-2000, which could not be materialised infollowing my illness and appeals before Honourable DRM and GM, yet under active considerations before them.

It is further to submit that although I am still not fully cured enough for normal walking and functioning, I had to seek resumption for duty at my own request to overcome the financial crisis and sufferings of my family caused out of no pay charged from March, 2000.

My health condition has also been acknowledged by the Doctors in their fit certificate No. 68/65 dated 22-04-2000 original copy enclosed herewith.

At present my health situation does not permit to carryout with the office order dated 06-01-2000.

It is therefore requested that your honour may kindly permit me to continue duty at Guwahati exempting Night- Shift for few days till my health situation improves and oblige.

DA - 1(One) as mentioned.

Yours faithfully,

Rankshrung Dev. 24-4-2000

(Ram Ashraya Yadav)
CHC/Area control/Guwahati.

Dated - 24-04-2000.

Mentado Seale Randro Cate

The Senior Area Railway Manager, N.F. Railway, Guwahati

Sub: Attendance during waiting duty till an order to continue usual duty.

Sir

Respectfully I beg to submit that I had been appointed on promotion to officiate as Chief Controller at Area Control, Guwahati, duly been approved by appointing authority i.e. CFTM/ Maligaon under their office order No. E/203/122 Pt. VIII (T) dated 06-07-94.

The above expressly clears that the appointing authority for Chief Controllers are not below the rank of CFTM/DRM.

During my prolonged illness and treatment since 28-11-99 under Railway Medical Authority, an aberrant order approved by Sr. DOM/LMG appointing me at Lumding on immediate Transfer from Guwahati, was issued aiming to extend undue favours to accommodate one Shri J.C. Sharma on promotion in my place. This usurpt all norms and principle of natural justice as well Railway Rules governing Transfer and Posting.

With all humbleness, I beg to submit that Sr. DOM/LMG can not be an authority to act in to the jurisdiction of CFTM or DRM. There is also no Rule or Law for extending undue favour to juniors at the cost and harrassment to the Seniors.

Such an order approved by an authority other than those competent does not hold any force to abide by it. Rather it invites unnecessary financial expenditures upon Govt, exchequer towards transfer allowance etc.

Any action on such an irregular order by any personnel has to suffer from serious illegalities as are apparent in the feckless sparing letter issued by Shri L. Saikia DOM/NGC at Guwahati on 6-1-2000, and striking off my name/attendance from the Muster Roll of March, 2000 by another Shri B.R. Sing acting Chief Controller in charge, Area Control/GHY for arranging Nil Pay during my sickness and treatment despite leaves were due.

Be it mentioned that I was under sick list up to 23-4-2000. On 24-4-2000 I had to seek for usual duty at Guwahati to get rid of the sufferings of Nil pay, with an appeal addressed to Sr. ARM/Guwahati enclosing the Railway Doctor's Fit Certificate No. 68/65 dated 22-04-2000. I reported to CDO/Guwahati, the then acting Sr. ARM/Guwahati alongwith Shri B.R. Sing acting Chief Controller in-charge. CDO/GHY could not help me on the face of the already infectious sparing letter dated 6-1-2000 issued by Shri L. Saikia. Immediately I met Sr. DOM/LMG who was available at Guwahati on 25-04-2000 and he was kind enough to take my appeal praying for usual duty at Guwahati, with him for consideration.

In The facts and circumstances aforesaid, I was left with nothing but to perform waiting duty on Administrative ground till order reaches for continuing usual duty. The period thus spent on waiting duty since 24-04-2000 is factually spent on duty. It cannot be read otherwise as Shri B. R. Sing acting CHC in-charge is reading through absent marking for May. 2000 in following his own earlier study of March, 2000.

Solicit a prudent take up for arresting such unwarranted absent markism by Shri B.R. Sing, which straightway infringes the Statutory provision of Payment and Wages Act.

Yours faithfully

Rombobrajujulus. 31.5-2000

(Ram Ashraya Yadav)

Chief Controller, Area Control, Guwahati

Thur L

Dated: 31-05-2000

Copy for information to:

- I. Sr. DOM/LMĞ
- 2. DPO/LMG.

come this enjude ene/ally - sv. Dom/2mg

1 - Dpo/2mg/glip.

Receibt of the copy of applicant's representation dated 31-5-2000 by the Office Supdt. of the Office of Divisional personnel officer/ N.F. Railway/ Lumding.

19-6-2020 19-6-2

Afterland ou See

Receipt of the copy of applicant's representation dated 31-5-2000 by the Office Subdt. Operating of the office of Senior Divisional Operations Manager/N. F. Railway/Lumding.

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Photo copies of the Pay Slips for the applicant for the relevant months after Feb. / 2000. Charged of Gunahati
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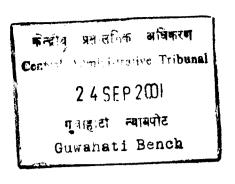
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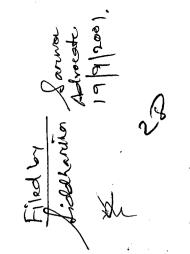
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* HAPPY DEEPAVALI 2000 *





IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

O.A No. 397/2000

Shri R.A. Yadav

versus

Union of India & Ors.

IN THE MATTER OF

Written statement on behalf of Respondents.

The answering Respondents beg to state as follows

- 1. That the answering Respondents have gone through the copy of the OA as served on them and have understood the contents thereof. Save and accept the statements which are specifically admitted herein below, other statements made in the OA are categorically denied.
- 2. That with regard to the statements made in paragraph 4.(i) to (iii) of the OA, it is denied that the Applicant is presently working as Chief controller at Area Control, NF Railway, Guwahati as he has already been transferred to Lumding Control vide DRM(P)/LMG's office order No. E/39-8/PVI(T) dated 3.1.2000. The allegations made by the Applicant are categorically denied. The Applicant has been transferred from Guwahati to Lumding on administrative exigencies and there is no question of any malafide intention as alleged by the Applicant.
- 3. That with regard to the statements made in paragraph

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4.iv to xi of the OA, while denying the contentions raised therein, it is reiterated that the transfer order was issued in administrative exigencies. This being the position, there is no ground to accede to the request of the Applicant.

- 4. That with regard to the statements made in paragraph 4.xii of the OA, it is stated that the Applicant after obtaining the medical fit certificate applied to the Senior Area Railway Manager, Guwahati with a prayer to allow him to perform his duty at Guwahati. It was not possible to accede to such a prayer as he was already transferred to Lumding by the aforesaid order dated 3.1.2000 and he was also advice to report at Lumding on being fit from the sickliest vide Senior Area Railway Manager, Guwahati's letter No. E/III/GHY/Pt-I(A) dated 6.2.2000. As regards the representations to the Chief Passenger Traffic Manager, Maligaon Senior and Divisional Railway Manager, Lumding, same could not be granted as the transfer of the Applicant was in the administrative exigencies.
- 5. That with regard to the statements made in paragraph 4.xiii to xv of the OA, while the contentions raised therein are denied, it is stated that the Applicant was in the sickliest with effect from 28.11.99 to 23.4.2000 as per his application dated 31.5.2000. But the fit certificate in question has not yet been received in the office for which his sick period could not be regularised. The arrear dearness allowance and payment of bonus for the year 1999-2000 etc., have got no

bearing with the instant case.

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6. That under the facts and circumstances stated above, the Applicant is not entitled to any relief and the OA is liable to be dismissed with costs. The answering Respondents crave leave of the Hon'ble Tribunal to produce the relevant records at the time of hearing of the OA in support of their contentions raised in the WS.

Verification

VERIFICATION

I Shri A.K. NIGAM , aged about 47 years, son of Late S.P. GAURHA , resident of Maligaon, Guwahati-11, presently working as Chief Personnel of Maligaon, N.F. Railway do hereby verify and state that the statement made in paragraphs are true to my knowledge and those made in paragraph being matters of records are true to my information derived therefrom, which I believe to be true and the rest of my humble submissions before this Hon'ble Tribunal. I am also authorised to competent to sign this verification on behalf of all the Respondents.

And I sign this verification on this 19 th day of September 2001.

Deponent

1 3.7 (A)